

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 164 of 2011 &
I.A. No. 250 of 2011

Dated : 18th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Company Limited

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Jaideep Gupta, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Avijeet Kr. Lala
Mr. Sakya Singha Chaudhari

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal
Mr. Hasan Murtaza

Appeal No. 140 of 2011

Reliance Infrastructure Limited

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Akhil Sibal.
Mr. Hasan Murtaza

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Jaideep Gupta for Tata Power
Mr. Sitesh Mukherjee for Tata Power
Mr. Sakya Singha Chaudhuri
Mr. Avijeet Kr. Lala
Ms. Kanika Agnihotri
Ms. Vibhu Sharma for MIAL

Appeal No. 144 of 2011 &
IA – 228 of 2011

**Indian Hotel & Restaurant &
Association**

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Sanjay Sen
Ms. Shikha Ohri
Mr. Anurag Sharma

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza foe R-2

Appeal No. 133 of 2011 &
IA – 215 of 2011

Mumbai International Airport P. Ltd.

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. P.S. Narasimha, Sr. Adv.
Ms. Kanika Agnhotri
Ms. Vibhu Sharma

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza for R-2

**Appeal No. 132 of 2011 &
IA – 214 of 2011**

Tata Power Company Ltd.

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Jaideep Gupta, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Avijeet Kr. Lala
Mr. Sakya Singha Chaudhri

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza for R-2

Appeal No. 178 of 2011

Reliance Infrastructure Limited

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Akhil Sibal
Mr. Hasan Murtaza

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Ms. Kanika Agnihotri
Ms. Vibhu Sharma
Mr. Avijeet Kr. Lala

Appeal No. 139 of 2011

Mumbai International Airport P. Ltd.

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. P.S. Narasimha, Sr. Adv.
Ms. Kanika Agnihotri
Ms. Vibhu Sharma

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza for R-2
Mr. Abhishek Mitra for MSEDIL
Mr. Sitesh Mukherjee

ORDER

We have heard the learned counsel for the parties.

Post the matter for further hearing on **03.02.2012 at 2.30 p.m.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/ak